

Both sides represented through counsel. Time till 11.12.89 granted to file reply, if any, as prayed for.

for 11/12  
cnf

16.11.89. *B*

TWZ

None appears for the applicant. Respondents are represented through counsel. Time till 9.1.90 granted to file reply, if any, as prayed for, as a last chance.

for 9/1  
cnf

*B*  
11.12.89

TWZ

The applicant is represented through counsel. None appears for the respondents. Time till 6.2.90 granted to file reply, if any, as a last chance. No further adjournment will be granted for the purpose.

for 6/1  
court in lib  
on 2.2.90

*B*  
9.1.90.

TWZ

Both sides represented through counsel. Reply has already been filed. The counsel for the applicant submits that he does not want to file rejoinder in this case. Hence, posted for hearing before the court on 21.3.90.

*B*  
6.2.90.

21-3-90

SPM & AVH

Mr Benoy Thomas for applicant  
Mr TA Rajan for respondents

The learned counsel for the applicant appeared and along with the learned counsel for the respondents stated that the reliefs prayed for in the original application had already been granted, <sup>that</sup> and the applicant does not wish to prosecute the application any further.

Accordingly, the application is closed as not pressed.

*PK*

*B*  
21-3-90

*SDH*